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SLP(Crl.)No. 2497 OF 2003
ITEM No.4

Court No. 3

SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 2497/2003

(From the judgement and order dated 21/03/2003 in MCRLP 653/03
of The HIGH COURT OF M.P. BENCH AT INDORE)

BALU SINGH

Petitioner (s)

VERSUS

UNION OF INDIA

Respondent (s)

(With Appln(s). for exemption from filing O.T. and bail)

Date : 30/06/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE BRIJESH KUMAR

(VACATION BENCH)

For Petitioner (s)Mr. Sushil Kr. Jain, Adv.
Ms. Pratibha Jain,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following

O R D E R

Issue notice.

The Registry shall call for information from the Registrar General of the High Court of Madhya Pradesh as to the year-wise pendency of criminal appeals in which the accused are in jail, bifurcating the figures into such appeals as are to be heard by the Single Judge and as are to be heard by the Division Bench.

(Ajay Kr. Jain)

(Radha R. Bhatia)

Court Master

Court Master